

NOTICE

In partial modification to the judicial assignment of the Principal Seat at Bombay, which has come into effect from 19th November 2018, it is hereby notified for the information of the Advocates and parties appearing in person that the Hon'ble the Chief Justice is pleased to approve following partial modification with effect from 26th November 2018:

Present sitting	Assignment
The Hon'ble Shri Justice INDRAJIT MAHANTY AND The Hon'ble Shri Justice V. K. JADHAV (Court Room No. 21)	APPELLATE SIDE MATTERS For admission, hearing and order matters therein :- (A) All Criminal Appeals against conviction wherein the accused are on bail. (B) All Criminal Appeals against Acquittal.
The Hon'ble Shri Justice R. M. SAVANT AND Hon'ble Shri Justice N. J. JAMADAR (Court Room No. 3)	APPELLATE SIDE MATTERS For admission, hearing and order matters therein :- (A) Writ Petitions relating to Furlough, Parole, Remission and Commutation of sentence. (B) All conviction Appeals wherein accused are in Jail and Appeals through Jail and Applications therein from the year 2016 onwards. (C) Criminal Appeals except those assigned to Courts NO. 6 and 7 and applications therein. (D) All Preventive Detention Matters. (E) Habeas Corpus Matters and Criminal References. (F) All other Criminal Work not assigned to other Courts. (G) Civil Writ Petitions Relating to Maharashtra Co-operative Societies Act. (I) Civil Writ Petitions up to the year 2014 not assigned to other Courts. (J) All First Appeals (K) All Family Court Appeals. (L) All Civil References. (M) Contempt Appeals. (N) All Civil Work Not Assigned to other Courts.

	<p style="text-align: center;">ORIGINAL SIDE MATTERS</p> <p>For admission, hearing and order matters therein :</p> <p>(A) Civil Writ Petitions Relating to Maharashtra Co-operative Societies Act.</p> <p>(B) Civil Writ Petitions up to the year 2014 not assigned to other Courts.</p> <p>(C) All Civil References</p> <p>(D) Contempt Appeals.</p> <p>(E) All Criminal Contempt Petitions.</p> <p>(G) All Civil Work Not Assigned to other Courts.</p>
<p>The Hon'ble Shri Justice K.K. TATED (Court Room No. 34)</p>	<p style="text-align: center;">APPELLATE SIDE MATTERS</p> <p>For admission, hearing and order matters therein :-</p> <p>(A) Civil Writ-Petitions and Civil Revision applications of even years against Orders of Civil Courts and orders of Judicial Authorities constituted under different statutes (except Rent Act).</p>
<p>The Hon'ble Shri Justice B. P. COLABAWALLA (Court Room No. 17 Annex)</p> <p>Commercial Division</p>	<p style="text-align: center;">APPELLATE SIDE MATTERS</p> <p>For admission, hearing and order matters therein :-</p> <p>(A) Civil Writ-Petitions and Civil Revision applications of odd years against Orders of Civil Courts and orders of Judicial Authorities constituted under different statutes (except Rent Act).</p> <p style="text-align: center;">ORIGINAL SIDE MATTERS</p> <p>(A) Civil work not assigned to other Courts. (B) Arbitration Matters not assigned to other Courts.</p>
<p>The Hon'ble Shri Justice P. D. NAIK (Court Room No. 2)</p>	<p style="text-align: center;">APPELLATE SIDE MATTERS</p> <p>For admission, hearing and order matters therein :-</p> <p>(A) Anticipatory Bail Applications and Regular Bail Applications and Applications for cancellation, relaxation or modification of Bail and all other applications concerning Bail matters, arising from Greater Mumbai and Thane Districts (including Palghar)</p>

Note

(1) The urgent mentioning and placing of the matters pertaining to the Division Bench presided over by the **Hon'ble Shri Justice A.A. Sayed** is allowed before the Division Bench presided over by the **Hon'ble Shri Justice R.M. Savant**.

(2) The urgent mentioning and placing of the matters pertaining to the Court presided over by the **Hon'ble Shri Justice K.K. Tated** is allowed before the Court presided over by the **Hon'ble Shri Justice B.P. Colabawalla**.

(3) The urgent mentioning and placing of the matters pertaining to the Court presided over by the **Hon'ble Shri Justice A.S. Gadkari** is allowed before the Court presided over by the **Hon'ble Shri Justice P.D. Naik** and vice versa.

Dated 24th November 2018

By Order,

Sd/-
(A.M.Chandekar)
Prothonotary and Sr. Master,
High Court, O.S. Bombay.

Sd/-
(Ajit N. Mare)
Registrar (Judl-I)
High Court, A.S. Bombay.